

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

ORIGINAL APPLICATION NO.261/2005

Thursday this 14th day of September, 2006.

CORAM:

HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

K.Raghunathan

Residing at Anugraha No.V/1536,
 Near Asokapuram, Balan K Nair Road,
 Calcicut.

... Applicant

By Advocate Shri T.C.G.Swamy represented
 by Ms.Hira.

V/s.

1. Union of India, Represented by
 Secretary to the Government of India,
 Ministry of Railways, Rail Bhavan,
 New Delhi.
2. The Senior Divisional Accounts Officer,
 South East Central Railway, Bilaspur Division,
 Chattisgarh.
3. Senior Divisional Personnel Officer,
 South East Central Railway,
 Bilaspur Division, Chattisgarh.
4. Divisional Railway Manager,
 South East Central Railway
 Bilaspur Division, Chattisgarh. ... Respondents.

By Advocate Mrs.Sumathi Dandapani represented
 by Mrs.Suvidha.

The application having been heard on 14th September, 2006, the
 Tribunal delivered the following:-

ORDER

HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER

The grievance of the applicant in the present OA is to quash the
 Annexure A-2 letter dated 4/12/2000 to the extent that it determined his
 commuted value of pension at Rs.2,64,637/- as against his claim of

Rs.2,98,336/-.

In the reply statement the detailed calculation of the total commutation value payable, amount already paid and the balance amount payable has been indicated. It has been admitted that the Annexure A-2 determination of his commuted value of pension was not correct and an additional amount of Rs.30,912/- is payable to him. It has also been stated that the difference of commutation value after adjusting the amount of Rs.2619 i.e. Rs.2,48.043/- is payable to the applicant and due steps have already been taken to disburse this amount in his favour.

The advocate Ms Heera, on behalf of the applicant, has stated that the aforesaid reply statement was filed way back on 15/2/2006 but so far the applicant has not received the amount as admitted by the respondents.

In the above circumstances, I dispose of this OA with a direction to the respondents that the difference in the amount of commuted value as admitted by the respondents in the reply affidavit shall be paid to the applicant within 15 days from the date of receipt of copy of this order, if not already paid. In case of any further default in payment, the Respondents shall be liable to pay interest @ 9% from the expiry of 15 days from the date of receipt of this order till the amount is paid. There shall be no order as to costs.



GEORGE PARACKEN
JUDICIAL MEMBER

abp